

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA Nos. 1-2 in Petition(s) for Special Leave to Appeal (Civil)...../
2011

CC 3597/2011

(From the judgement and order dated 05/10/2010 in
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

WP No. 4978/1990

RAM BAHADUR SINGH (D) TH.LRS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With appln(s) for permission to file SLP,substitution,c/delay
in filing substitution appln. and office report)

Date: 08/04/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Jatin Zaveri,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file Special Leave Petition is granted.
Delay condoned in filing application for
substitution.

Substitution application is allowed.

Cause title be amended accordingly.

Delay condoned in filing S.L.P.

Issue notice.

There shall be stay of impugned judgment in the
meantime.

(Shashi Sareen) (Shashi Bala Vij)
Court Master Court Master